

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **19.03.2021** at **2.00 P.M**
THROUGH VIDEO CONFERENCING

PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)

IA/MA/IBA/TCP/TCA/CP/CA No : MA/826/2019 IN TCP/95/IB/2017
NAME OF PETITIONER : Ramakrishnan Sadasivan, Liquidator of M/s.Surana Industries Ltd
NAME OF RESPONDENT : Dineshchand Surana & 13 others
SECTION : Sec 60(5) of IBC

ORDER

Mr. J.Manivannan, Advocate for the Liquidator is present through Video Conferencing Platform.

Mr. Surendar, Advocate for R1 is present and represent that the Counter has been filed by R1 before this Tribunal.

Mr. B.Dhanaraj, Advocate for R2 is present and represents that the Counter has been filed to this Application before this Tribunal.

Mr. K.Moorthy, Advocate for R5 & R7 is present and represents that the Counter has been duly filed by these Respondents before this Tribunal.

Ms. Pavithra Dayalan, Advocate for R6 is present and represents that already the Counter has been filed by R6 before this Tribunal.

Mr. K.Ramanamoorthy, Learned Central Government Standing Counsel for R12 and Mr. Rajkumar Jhabakh, Standing Counsel for I.T. Department are present and seek some time to file their observations/counter(s), if any, to this Application. For



this purpose, three (3) weeks time is granted to the said parties save the other Respondents who have not put in their appearance before this Tribunal.

Ld. Advocate for the Liquidator brings notice to this Tribunal that status-quo order is prevailing in view of the enquiry being conducted by SFIO in relation to the Corporate Debtor. In the circumstances, let the interim order be continued.

Post this matter on **03.05.2021**.

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(ANIL KUMAR B)
MEMBER (TECHNICAL)

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(R.VARADHARAJAN)
MEMBER (JUDICIAL)